contract system in the prohibited categories in accordance with the recommendations of the Court of Enquiry.

Written Answers

(b) and (c) The recommendations regarding abolition of contract system in respect of coal raising, sand loading, hard coke manufacturing, sinking of pits and driving of inclines have already been implemented. Bharat Coking Coal Limited have also issued instructions for the departmentalisation in a phased manner of soft coke manufacturing. They have also issued instructions to the various collieries under them to examine abolition of contract system in over-burden removal and earth cutting and introduction of departmentalised working in such categories of work. Wagon loading is largely being done by them with the help of permanent staff, except for about 1,300 contract workers out of 8,000 engaged in wagon loading.

Subsequent to the Banerjee Court of Enquiry, the Contract Labour (Regulation and Abolition) Act, 1970 has come into force under which the engagement of contract labour requires prior registration with the appropriate authority. This provision is being complied with by Bharat Coking Limited.

USE OF INDIAN PRODUCTS BY EMBASSIES

696. SHRI D. P. SINGH: Will the Minister of EXTERNAL AFFAIRS be pleased to state

- (a) whether Government have issued inteructions to various embassies abroad about the desirability of the use of Indian products by them; and
- (b) if so, whether Government propose to enforce observance of such instructions?

THE DEPUTY MINISTER IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI SURENDRA PAL SINGH): (a) Yes,

(b) These instructions are already being observed. Purchase of non-Indian products is allowed only when there are good reasons for doing so, such as high freight-rates if the goods are sent from India, lack of local servicing facilities for Indian products, or nonavailability of the items in In-lia.

PENDING CLAIM CASES AGAINST COAL MINES OWNERS

Ouestions

- 697. SHRI KALYAN ROY: Will the Minister of LABOUR AND REHABILITA-TION be pleased to state:
- (a) the number of claim cases pending against the coal mine owners in Asansol Labour Courts, and the names of coal mines against whom cases are pending and the details thereof: and
- (b) whether Government have taken any steps to expedite disposal of such cases, and if so, the details thereof.

THE MINISTER OF LABOUR AND REHABILITATION (SHRI R. K KHADIL-KAR): (a) and (b) Information is being collected and will be laid on the Table of the Sabha

CHOU'S STATEMENT REGARDING INDIA'S FOREIGN POLICY

698. SHRI SITARAM KESRI: SHRI T. V. ANANDAN:

Will the Minister of EXTERNAL AFFAIRS be pleased to state:

- (a) whether Government's attention has been invited to a statement made by the Chinese Prime Minister on April 14 to effect that India's foreign policy was belligerent towards China: and
- (b) if so, what is Government's reaction thereto?

THE DEPUTY MINISTER IN THE MINISTRY OK EXTERNAL AFFAIRS (SHRI SURENDRA PAL SINGH) : (a) Government have seen reports to that effect.

(b) India's foreign policy is not belligerent towards any country including China. In fact despite many provocations, India has consistently adopted a friendly and restrained altitude towards China. Our Prime Minister has also repeatedly emphasised India's desire for normalisation of relations with China.

BRITISH DELEGATION TO INDIA, PAKISTAN AND BANGLA DESH

- 699. SHRI SITARAM KESRI : Will the Minister of EXTERNAL AFFAIRS be pleased to state:
 - (a) whether a delegation consisting of